

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 47 OF 2015 &  
APPEAL NO. 32 OF 2015**

**Dated : 5<sup>th</sup> February, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**APPEAL NO. 47 OF 2015**

**In the matter of :**

**Nabha Power Ltd. & Anr. ....Appellant(s)**  
**Versus**  
**Punjab State Power Corporation Ltd. & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Ganesh, Sr. Adv.,  
Mr. Aniket Prasoon &  
Mr. Abhishek Kumar

Counsel for the Respondent(s) : Mr. M.G. Ramachandran,  
Mr. Avinash Menon &  
Mr. Anand K. Ganesan for R-1  
Mr. Hemant Singh &  
Mr. Tabrez Malawat for R-2

**APPEAL NO. 32 OF 2015**

**Talwandi Sabo Power Ltd. ....Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Ganesh, Sr. Adv.  
Mr. Aniket Prasoon  
Mr. Abhishek Kumar  
Mr. Sujit Ghosh  
Mr. Shashank Shekhar

Counsel for the Respondent(s) : Mr. M.G. Ramachandran,  
Mr. Avinash Menon &  
Mr. Anand K. Ganesan for R-1  
Mr. Hemant Singh &  
Mr. Tabrez Malawat for R-2

## **ORDER**

Learned Counsel for the Appellant in these appeals submits that a lot of time is required for argument.

Post this Appeal for hearing on **26.02.2016.**

**(T. Munikrishnaiah)**  
**Technical Member**

dk/vg

**(Justice Surendra Kumar)**  
**Judicial Member**